

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY SEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 26748 OF 2024

Between:

Paladugu Akeera Nandini, D/o Paladugu Nageshwara rao, Aged about 18
Years, Occ Student, R/o. H. No. 1- 172- AK. Kotha Palem, Krishna, Andhra
Pradesh- 521125.

...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary, Department of Health and
Medical and Family Welfare, Secretariat, Hyderabad.
2. KNR University Health Sciences, Warangal, Rep by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the
circumstances stated in the affidavit filed therewith, the High Court may be
pleased to issue any appropriate writ, order or direction, one more particularly in
the nature of writ of Mandamus, declaring the action of the Respondents, more
particularly Respondent No. 2, in not considering the petitioner representation
dated 24- 09- 2024 for counseling and admission into MBBS/BDS Course under
Management (B and C) Category for the academic year 2024- 25 as illegal,
arbitrary, unconstitutional and consequently direct the Respondents to consider
the petitioner representation to include the petitioner name for or next round of
counseling/stay vacancies for admission into the MBBS/BDS Course
Management (B and C) Category for the academic year 2024- 25 in next round of
counseling

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions directing the 2nd Respondent to consider the petitioner representation dated 24- 09- 2024 and allow to participate in the counseling under Management (B and C) Category for admission into the MBBS/BDS Course for the academic year 2024- 25 for stray vacancies or next round of counseling pending disposal of the above writ petition

Counsel for the Petitioner: SRI. SRINIVASA RAO PACHWA

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH
AND FAMILY WELFARE**

Counsel for the Respondent No.2: SRI G. RAVI REP SRI A. PRABHAKAR RAO , SC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.26748 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Srinivasa Rao Pachwa, learned counsel for the petitioner.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') for respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. In this petition, the petitioner *inter alia* has prayed for the following relief:

"For the reasons stated in the accompanying affidavit, it is therefore prayed that this Hon'ble Court may be pleased to issue any appropriate writ, order or direction, one more particularly in the nature of writ of Mandamus, declaring the action of the

::2::

Respondents, more particularly Respondent No.2, in not considering the petitioner representation dated 24-09-2024 for counseling and admission into MBBS/BDS Course under Management (B & C) Category for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider the petitioner representation to include the petitioner name for or next round of counseling/stray vacancies for admission into the MBBS/BDS Course Management (B & C) Category for the academic year 2024-25 in next round of counselling and pass such other order or orders as this Hon'ble Court deems fit and proper in the circumstances of the case."

4. Learned counsel for the petitioner submitted that the petitioner had applied for admission into MBBS/BDS course for the academic year 2024-25 under 'A' category. However, inadvertently, the petitioner did not indicate 'B' & 'C' (NRI) categories. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date for registration of applications was 23.08.2024 and thereafter, merit list has been prepared

which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation to the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-K. SREE RAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, T.S., Hyderabad
2. The Registrar, KNR University Health Sciences, Warangal,
3. One CC to SRI. SRINIVASA RAO PACHWA, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
5. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
6. Two CD Copies

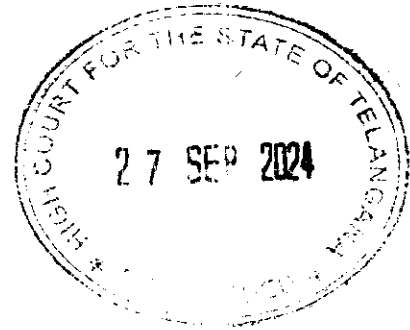
B M
BS



CC TODAY

HIGH COURT

DATED:27/09/2024



ORDER

WP.No.26748 of 2024

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

9
~~_____~~
~~_____ 27/9/2024~~